

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA**

**STARRED QUESTION NO. *112
TO BE ANSWERED ON 20.12.2018**

ATROCITIES AGAINST SCHEDULED CASTES IN GUJARAT

***112. SHRI T. RATHINAVEL:**

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that Gujarat saw 50 per cent increase in cases of atrocities against Scheduled Castes during the last eight years as per the data of Government; and
- (b) if so, the details thereof and the steps taken by Government in preventing the atrocities in that State?

ANSWER

**MINISTER FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI THAAWAR CHAND GEHLOT)**

(a) & (b): A statement is laid on the Table of the House.

Statement in answer to parts (a) and (b) of the Rajya Sabha Starred Question No. 112 for 20.12.2018 by Shri Rathinavel, regarding "Atrocities against Scheduled Castes in Gujarat."

(a): No, Sir. As per the data of the National Crime Records Bureau, Ministry of Home Affairs, there was a marginal increase of 7.6% in such cases in the year 2016 as compared to cases in the year 2008.

The following table indicates the number of cases of offences of atrocities against members of Scheduled Castes, registered under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989, in conjunction with the IPC in respect of State of Gujarat, for the calendar years 2008 to 2016.

Year	Number of cases of offences of atrocities against members of Scheduled Castes registered under the PoA Act, 1989, in conjunction with the IPC, in Gujarat
2008	1228
2009	1180
2010	1008
2011	1061
2012	1026
2013	1190
2014	1075
2015	1009
2016	1321
Data for the calendar years 2017 and 2018 has not been received from the NCRB	

(b): Does not arise